

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 85980 OF 2020

[Arising out of Order-in-Appeal No: NA/GST/A-III/MUM/206/2019-20 dated 28th October 2019 passed by the Commissioner of GST & Central Excise (Appeals – III), Mumbai.]

Kalpataru Properties Pvt Ltd

101 Kakpataru Synergy, Opp: Grand Hyatt
Santacruz (E), Mumbai - 400055

... Appellant

versus

**Commissioner of GST & Central Excise
Mumbai West**

Mahavir Jain Vidyalaya, CD Burfivala Lane
Juhu Lane, Andheri (E), Mumbai - 400058

...Respondent

APPEARANCE:

None for the appellant

Shri Aditya Singh Parihar, Superintendent (AR) for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: 85820/2025

DATE OF HEARING:	14/05/2025
DATE OF DECISION:	14/05/2025

This appeal has been filed against order¹ of Commissioner of
GST & Central Excise (Appeals – III), Mumbai.

¹ [order-in-appeal no. NA/GST/A-III/MUM/206/2019-20 dated 28th October 2019]

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several opportunities having been given by way of inclusion in the cause lists issued from time to time, the appellant has not been represented on these dates. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)